

THE  
PARLIAMENTARY DEBATES  
(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 8th March, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

REPORT OF I. F. C.

ENQUIRY COMMITTEE

**Mr. Speaker:** Before the House proceeds further, I wish to fix up time for continuation of the discussion on the Industrial Finance Corporation Enquiry Committee's Report. The extension is rather an unusual one. The full time of 2½ hours was taken in the discussion and the only thing that remains to be done is the reply by the hon. Minister concerned. Hon. Members, I understand, want some further time. Two and a half hours was the maximum, as I said. But they want some further time. I have no objection to accommodate them, if they find the time. If they want time for everything, then it is not possible—I shall only call upon the Minister to reply. But if they want to accommodate themselves, then it is possible to find some time. Even the time that the Minister will require is an extra allotment—half an hour or so. So, as I said last time, the House has to take an overall picture of the whole situation. I had suggested one remedy, but it seems it was not acceptable to 775 P.S.D.

hon. Members; that was the dropping of the question-hour sometime, off and on.

**Some Hon. Members:** No.

**Mr. Speaker:** If that is not acceptable, I do not think I can accede to extension of time. I shall call upon the Minister to reply today or tomorrow, according to his convenience. Half an hour at the end will be reserved for that purpose.

**Shri Nambiar (Mayuram):** We have already lost two hours from the time allotted for the Railway Budget. We cannot give time for the hon. Minister from Railway Budget. It is a difficult situation; we have already lost enough time.

**Mr. Speaker:** Order, order. The most difficult situation is for one who has to take an overall view of the session for the benefit of the whole House. That is the difficulty. Time has to be found. Either the House must sit longer hours....

**Shri Nambiar:** We are prepared.

**Mr. Speaker:** But all are not prepared. That is one thing. (*Interruption*). If a substantial majority is prepared to agree, I am prepared to go by it.

**Some Hon. Members:** No.

**Mr. Speaker:** It is the Opposition which wanted a discussion on this.

**Some Hon. Members:** Yes.

**Mr. Speaker:** So, it has to be fixed according to the convenience of the Minister.

**Shri Tulsidas** (Mehsana West): May I make a submission, Sir? Will it not be possible to have only half an hour extra plus half an hour for the reply by the Minister on Friday which is the day for Private Members' Bills?

**Mr. Speaker:** I think I cannot fix the day now. But I can accept this arrangement of meeting each other fifty-fifty.

**Shri Tulsidas:** Thank you.

**Mr. Speaker:** Fixation of the day will have to depend upon the convenience of the hon. Minister. My only point is that if the reply is to be effective or to be understood, then there must not be a long gap between discussion and reply. That is why I am particular that it should take place within the course of this week. I shall consult the hon. Minister about his convenience and then fix up a day.

#### DEMANDS\* FOR GRANTS—RAILWAYS

**Dr. Lanka Sundaram** (Visakhapatnam): About the cut motions, Sir, may I make a submission? Up to the moment, Demand No. 1 is under debate along with the cut motions. There are nearly a dozen Demands, cut motions with reference to which have to be disposed of. At the rate at which the debate is going on, the cut motions which come later will be blocked. A suggestion was made to you. I believe yesterday about the grouping of cut motions so that even the ones at the bottom might come in and be taken together.

**Mr. Speaker:** I could not follow the last suggestion.

**Dr. Lanka Sundaram:** About grouping of Demands so that cut motions could be taken up together. I believe a statement was sent to you yesterday; I have got a copy in front of me.

**Mr. Speaker:** What does he want?

**Dr. Lanka Sundaram:** Grouping of Demands together into various blocks—into 11 sections.

**Mr. Speaker:** What about the cut motions?

**Dr. Lanka Sundaram:** Cut motions will be taken together with reference to the Demands. For example, Demands Nos. 5 and 6 may be taken together; and the cut motions on those Demands can be grouped together.

**Mr. Speaker:** All the cut motions in respect of those Demands?

**Dr. Lanka Sundaram:** Where they are related to each other.

**Shri K. K. Basu** (Diamond Harbour): Those we have selected.

**Shri Barrow** (Nominated—Anglo-Indians): May I make a suggestion? We decided that certain demands should be grouped together. For instance, 3 and 4, 5 and 6, 9A and 12A and 12B—I am speaking from memory—15, 16, 17 and 18. Now, the suggestion is this, if you will be kind enough to agree, that a certain time be allotted, as for example, to Demands Nos. 3 and 4, and then a certain time for Demands Nos. 5 and 6 and so on so that all the Demands may get a fair share of the time. Only those cut motions will be moved as are on the agreed list.

**Mr. Speaker:** I am quite agreeable to accept this suggestion. In fact, I would have suggested it myself. Instead of carrying on with one demand without fixing the time, it is better if time is allotted to each demand separately. That was the practice in the predecessor bodies of this House. A specific time was fixed for a particular demand and, of course, if it was not finished, then guillotine was applied. That was the practice. So if the hon. Member's suggestion is acceptable to the Opposition, then it will be for them to fix up the time, not for me. Let them fix up the time up to which Demand No. 1 will go and we may stop at that time.

\*Moved with the previous sanction of the President.